The Ministry of Environment and Forests has published the draft notification on e-waste (Management and Handling) Rules, 2010 for seeking comments from all stakeholders. As per these Rules, the collection centers, dismantlers or recyclers of e-waste can obtain authorisation from the concerned State Pollution Control Board/Pollution Control Committee provided that they possess appropriate facilities to handle such waste safely. However, dismantlers and recyclers are also required to obtain registration from CPCB. This is to ensure e-waste management is done in an environmentally sound manner.

Encroachment on forest land

2315. SHRI T.K. RANGARAJAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether Government is aware that a large tracts of forest land have been encroached upon by industrial houses and individuals in various States;
 - (b) if so, whether Government has made any proper assessment of situation;
 - (c) if so, the details of the land thus alienated by encroachment, State-wise;
- (d) whether Government has taken/proposed to take any action to retrieve the encroached land; and
 - (e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) to (e) The information is being collected and will be laid on the Table of the House.

Action Plan on climate change

2316. SHRI KALRAJ MISHRA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether Brazil, South Africa, India and China have unanimously decided to fix a deadline and lay-down action plans and communicate the same to United Nations Framework Convention on Climate Change (UNFCC);
 - (b) if so, the details of the action plan set out in this regard; and
 - (c) the steps taken by Government to implement the same?